

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 105**

IA-1730/2024

**IN**

**IB-761(ND)/2018**

**IN THE MATTER OF:**

Ms. Sony Pictures Networks India Pvt. Ltd. .... Petitioner/Applicant

Vs.

M/s. Ortel Communication ltd. .... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Amit Gupta, Mr. Rajat Agnihotri, Mr. Shiv Verma, Advs.

For the Respondent :

**ORDER**

**IA-1730/2024**

This application has been filed by Smt. Jagi Mnagat Panda who is the ex-director of the Corporate Debtor Company, seeking access to the records of the Corporate Debtor Company.

It is submitted that Mr. Ranjan Chakrawarti assumed charge as the Resolution Professional in place of Shri Gopal Chaudhary vide order dated 12.12.2023 passed by this Tribunal.

The Applicant had made request to the erstwhile RP for providing the necessary information and documents which he has not done.

Ld. Counsel appearing for the present Resolution Professional has stated that the present Resolution Professional is willing to extend all cooperation to the Applicant and provide the necessary documents, if available.

We, therefore, direct the Applicant to approach the current Resolution Professional for necessary action.

The application is **disposed of** with the above directions.

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay